

THE ORISSA ZILLA PARISHAD (AMENDMENT) ACT, 1960**TABLE OF CONTENTS****PREAMBLE****SECTIONS**

1. Short title and commencement
2. Amendment of section 6, Orissa Act 7 of 1960
3. Amendment of section 7, Orissa Act 7 of 1960
4. Amendment of section 8, Orissa Act 7 of 1960
5. Amendment of section 16, Orissa Act 7 of 1960
6. Amendment of section 18, Orissa Act 7 of 1960
7. Amendment of section 47, Orissa Act 7 of 1960
8. Amendment of section 49, Orissa Act 7 of 1960

ORISSA ACT 18 OF 1960

THE ORISSA ZILLA PARISHAD (AMENDMENT) ACT, 1960

[Received the assent of the Governor on the 2nd December 1960, first published in an extraordinary issue of the Orissa Gazette, dated the 2nd December 1960]

AN ACT TO AMEND THE ORISSA ZILLA PARISHAD
ACT, 1959

BE it enacted by the Legislature of the State of Orissa in the Eleventh Year of the Republic of India as follows :—

short title and commencement. **1.** (1) This Act may be called the Orissa Zilla Parishad (Amendment) Act, 1960.

(2) It shall come into force at once.

amendment of section 6, Orissa Act of 1960. **2.** In section 6 of the Orissa Zilla Parishad Act, 1959 (hereinafter referred to as the principal Act)—

(i) in sub-section (2) for the words "in the Gazette" the words "in the prescribed manner" shall be substituted ;

(ii) in the second proviso to sub-section (3) for the words "in the Gazette" the words "in the prescribed manner" shall be substituted.

amendment of section 7, Orissa Act of 1960. **3.** For section 7 of the principal Act the following section shall be substituted, namely:—

"7. The term of office of the member of the Parishad elected under sub-section (3) of section 6 shall be five years."

amendment of section 8, Orissa Act of 1960. **4.** In section 8 of the principal Act after the existing proviso, the following proviso shall be added, namely :—

"Provided further that such person shall cease to hold office as a member and also as the Chairman of the Parishad with effect from the date on which he ceases to be a member of the Samiti."

Amendment
of section 16,
Orissa Act
7 of 1960.

5. In section 16 of the principal Act—

(i) for sub-section (3) the following sub-section shall be substituted, namely:—

“(3) The term of office of the members specified in clause (d) of sub-section (1) shall be five years and the term of office of the member, if any, elected under the proviso to the said clause shall end with the said term of five years :

Provided that if prior to the expiry of the aforesaid term of office the Grama Panchayats in any district are reconstituted in pursuance of any law for the time being in force, the said members shall cease to hold office on and from the date with effect from which the members newly elected under the aforesaid clause shall hold office.”

(ii) in sub-section (4) for the words “officer not below the rank of a Deputy Collector” the words “Gazetted Officer” shall be substituted.

Amendment
of section 18,
Orissa Act 7
of 1960.

6. After sub-section (3) of section 18 of the principal Act, the following new sub-section shall be inserted, namely:—

“(4) The Collector of the district shall have the right to speak and otherwise take part in the proceedings at a meeting of any Panchayat Samiti or any Standing Committee thereof functioning within the local limits of his jurisdiction but shall not be entitled to vote at any such meeting.”

Amendment
of section 47,
Orissa Act 7
of 1960.

7. For section 47 of the principal Act the following section shall be substituted, namely:—

“47. If the elected member of the Parishad or Samiti ceases to be a member by reason of his death, resignation or otherwise the vacancy so caused shall be filled up so far as may be in the manner provided under sub-section (3) of section 6 or under clause (d) of sub-section (1) of section 16, as the case may be, and the member so elected shall hold office for the unexpired term of the member in whose place he has been elected.”

Amendment
of section 49,
Orissa Act
7 of 1960.

8. For section 49 of the principal Act, the following section shall be substituted, namely:—

“49. (1) The term of office of a non-official member of the Parishad or the Samiti, other than those who have been elected thereto, shall be deemed to include any period which may elapse between the

date on which the member ceases to be a member of the respective Houses of Parliament or of the State Legislature or ceases to be a Chairman of the Samiti or a Sarpanch, as the case may be, and the date from which the succeeding member holds office in the Parishad or Samiti.

(2) The term of office of the member elected under sub-section (3) of section 6 or the proviso to clause (d) of sub-section (1) of section 16 shall be, if at the date of the expiry of the term of office specified in section 7 or sub-section (3) of section 16, the remaining non-official members in the Parishad or Samiti do not include a woman or a member of the Scheduled Caste or Scheduled Tribe, as the case may be, deemed to include the period between the date aforesaid and the date from which the succeeding member holds office in the Parishad or Samiti.

(3) The term of office of the member of the Samiti elected under clause (d) of sub-section (1) of section 16 other than those covered by sub-section (2) shall be deemed to include any period which may elapse between the expiration of the said term and the date from which the newly elected member holds office in the Samiti.

(4) On the expiry of the term of the elected members of a Parishad or Samiti fresh elections shall be held within the period and in the manner as may be prescribed."